

Haldia Unit of H.F.C

4446. SHRISATYAGOPAL MISRA: Will the PRIME MINISTER be pleased to state:

(a) Whether it has been decided to refer the Haldia Unit of Hindustan Fertiliser Corporation to the Bureau of Industrial Finance and Reconstruction; and

(b) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILISERS (DR. CHINTA MOHAN): (a) and (b). In terms of Section 15 of the Sick Industrial Companies (Special Provisions) Act, 1985, the Hindustan Fertiliser Corporation (HFC), which is a sick Company has to make a reference to the Board for Industrial and Financial Reconstruction. The Haldia fertiliser complex is a project of HFC.

Dividend by Super Bazar

4447. DR. C. SILVERA: Will the PRIME MINISTER be pleased to state:

(a) whether the Super Bazar Cooperative Store has been paying dividend to its members for some years in the past;

(b) if so, the percentage of dividend declared during each of the last three years;

(c) whether the Government propose to pay higher rate of dividend in view of the increased profit;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI KAMALUDDIN AHMED): (a) Yes, Sir.

(b) Super bazar has declared dividend @ 6% per annum to its share holders from 1983-84 to 1989-90.

(c) to (e). Bye-law 32 (b) (i) of Super Bazar provides that "dividend on shares may be paid not exceeding 6% per annum". At present this dividend is declared on the basis of disposable surplus available with the Store in the respective financial year.

Clearance of Irrigation Projects

4448. KUMARI PUSHPA DEVI SINGH: Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) whether the Planning Commission has evolved certain guidelines for the speedy clearance of irrigation projects;

(b) if so, the details of the guidelines issued by the Planning Commission:

(c) whether the various agencies, State Governments and the Central Ministries have been taken into consideration while finalising those guidelines; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI H.R. BHARDWAJ): (a) to (d). The Planning Commission, after taking into account the views of various State Governments and in consultation with the Ministry of Water Resources, Ministry of Environment and Forests, Ministry of Welfare and the Central Water Commission, has issued certain guidelines in February, 1992 for speedy clearance of unapproved major and medium irrigation projects with the current level of expenditure at 30 per cent and more of the project cost and being finance from the State Plans of